(b) and (c). Penalties totalling Rs. 1,55,00,00 were imposed on Messrs. Bird & Co., Messrs. Orissa Minerals Development Co. Ltd. and Messrs. Becker Grey & Co. (1930) Ltd. In addition, personal penalties on the total amount of Rs. 10,35,000 were imposed on four individuals.

Against the aforesaid penalties, appeals have been filed by the parties concerned to the Central Board of Excise & Customs. Pending consideration of the appeals, an amount of Rs. 47,50,000 has been deposited and for the balance of the penalties imposed on the companies, acceptable bonds have been or are being executed. Against the personal penalties, a sum of Rs. 15,000 has been deposited. Steps to recover the balance are being pursued by the Customs authorities.

In the circumstances, the question of Government acquiring shares in Messrs. Bird & Co. or Messrs. F. W. Heilgers & Co. do not arise.

Transport Requirements of Metropolitan Cities

*76. **Shri S. C. Samanta:**
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri Yashpal Singh:
Shri Balmiki:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Bhanu Prakash Singh:

Will the Minister of **Planning** be pleased to state:

(a) the further progress made by the Expert Study Team on transport requirements of Metropolitan cities in India;

(b) whether the scope and extent of work of the Team has been assessed;

(c) if so, when it is likely to submit its report;

(d) whether foreign experts are going to be associated with the Team; and

(e) whether for the Study of problems of metropolitan transport in Calcutta, high level experts of West Bengal Government have already been invited?

The Minister of Planning (Shri Asoka Mehta): (a) to (e). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-5479/66].

Removal of Control on Commodities

*77. **Shri S. N. Chaturvedi:**
Shrimati Ramdulari Sinha:

Will the Minister of **Finance** be pleased to state the effects on prices and production of the commodities from which control was removed during the current or the preceding year?

The Minister of Finance (Shri Sachindra Chaudhuri): Production of most of the commodities from which control was removed has gone up; prices of these commodities have also risen along with the general rise in prices. It is not possible to say to what extent the rise in prices or production is attributable to decontrol.

Krishna-Godavari Waters Dispute

*78. **Shri Yashpal Singh:**
Shri Balmiki:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Sivamurthi Swamy:

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the dispute about the Krishna-Godavari Waters has since been settled between the Governments of Andhra Pradesh, Mysore and Maharashtra;

(b) if not, when it is likely to be finally settled; and

(c) the steps taken for the expeditious settlement of the dispute?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No, Sir.

(b) and (c). All efforts are being made for an early settlement of the dispute. Two discussions have been held with the Chief Ministers of Andhra Pradesh, Mysore and Maharashtra and these discussions are expected to be continued to arrive at a satisfactory settlement.

केरल को बिजली की सप्लाई

*79. श्री द्वा० ना० तिवारी :
श्री मोहम्मद कोया :
श्री वासुदेवन नायर :
श्री वारियर :

क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसूर सरकार द्वारा मद्रास परिषण लाइन से केरल को जो बिजली सप्लाई की जायेगी, उसकी दर दुगनी कर दी जायेगी;

(ख) यदि नहीं, तो वास्तविक दर क्या होगी;

(ग) क्या यह भी सच है कि जो उद्योगपति तथा कृषक परिवर्तित दर के अनुसार भुगतान करने के लिए तैयार नहीं होंगे, उनको बिजली की सप्लाई कम कर दी जायेगी; और

(घ) परिवर्तित दर का औद्योगिक उत्पादन पर क्या प्रभाव पड़ेगा ?

सिंचाई और विद्युत मंत्री (श्री फखरुद्दीन अहमद) : (क) से (घ). केरल की पन-बिजली परियोजनाओं के जलाशयों में निम्न जल स्तर के कारण वहां हुई बिजली की कमी को दूर करने के लिये केरल राज्य बिजली बोर्ड ने मैसूर से मद्रास ग्रिड के जरिये 3 से 4 लाख यूनिट बिजली प्रति दिन लेने का प्रबन्ध किया है । मद्रास राज्य बिजली बोर्ड, जो कि मैसूर को इस ऊर्जा के प्रति यूनिट के लिये 9 पैसे देता है, पारेषण के लिये 3 पैसे प्रति यूनिट खर्च लेता है और इस प्रकार केरल को ऊर्जा की लागत 12 पैसे प्रति यूनिट पड़ती है । बिजली की इस अतिरिक्त सप्लाई के केरल राज्य बिजली बोर्ड को इस समर्थ बना दिया है कि उस ने उद्योगों के लिये बिजली में 75 प्रतिशत कटौती की बजाए 50 प्रतिशत की कटौती की, यदि अतिरिक्त बिजली की सप्लाई न होती तो 75 प्रतिशत कटौती अनिवार्य हो जाती । केरल राज्य बिजली बोर्ड को मैसूर से लाई जाने वाली बिजली के परिणामस्वरूप टैरिफ को दुहराना नहीं पड़ा है । किन्तु, बिजली के इस आयात पर आने वाले अतिरिक्त खर्च को पूरा करने के लिये राज्य बोर्ड ने उद्योगों पर लागू बिजली टैरिफ पर 100 प्रतिशत अधिभार लगाने का निर्णय किया है । जिन उद्योगों ने इस अधिभार को स्वीकार कर लिया है उन के लिये अब बिजली की सप्लाई में 50 प्रतिशत की कटौती की गई है और जिन थोड़े से उद्योगों ने इस को मानने से इन्कार किया है, उन के लिये 75 प्रतिशत की कटौती की गई है । किसानों के लिये न ही तो कोई बिजली की कटौती की गई है और न ही उन पर कोई अधिभार लगाया गया है ।

राज्य में बिजली की कटौती के परिणामस्वरूप औद्योगिक उत्पादन में कुछ कमी हो जाने की सम्भावना है ।

Aid from Czechoslovakia

*80. **Shri Shree Narayan Das:**
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri M. L. Dwivedi: